

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:915
ANSWERED ON:24.07.2015
Compulsory License to Patented Drugs
Patel Shri Dilip

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the patented drugs for which Compulsory License has been granted by the Government so far in the country;
- (b) whether the Government proposes to implement compulsory licensing on certain other patented drugs and if so, the details thereof;
- (c) whether the Government has received any proposal in this regard; and
- (d) if so, the details thereof along with the action taken/proposed to be taken by the Government thereon?

Answer

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THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)

- (a): No Compulsory License has been granted by the Government.
- (b) to (d): This Department has received a proposal from Ministry of Health & Family Welfare, Department of Health & Family Welfare for grant of Compulsory Licence in respect of the anti-cancer drug viz. 'Dasatinib'. The matter was examined in this Department and, accordingly, that Ministry was requested to furnish full particulars in respect of existence of circumstances of (i) national emergency; or extreme urgency; or a case of public non-commercial use, as required under Section 92 of the Patents Act, 1970. The reply sent by the Department of Health & Family Welfare is under active consideration of this Department.
